Allocation of funds to Urban Local Bodies (ULBs)

- 409. DR. BHAGWAT KARAD: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether Central Government has any criteria for allocation of funds to Urban Local Bodies (ULBs) in the country;
- (b) if so, the details thereof, State-wise, particularly for state of Maharashtra; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Yes Sir, as per the Fifteenth Finance Commission (15th FC) recommendation for the year 2020-21, for allocation of 15th FC grants the Urban Local Bodies (ULBs) are divided into two categories namely (i) Million Plus cities/Urban Agglomerations, (ii) Other than Million Plus cities. The ULB grants under 15th FC are allocated in two parts *viz.* tied grants and untied grants. For Million-Plus cities/Urban Agglomerations, 15th FC has allocated tied grants for ambient air quality and water & solid waste management. For other than Million Plus cities, ULB grants consist of two equal parts - 50 per cent basic grants and 50 per cent grants tied to (a) drinking water (including rainwater harvesting and recycling) and (b) solid waste management. 15th FC has also recommended the States, to make allotment of grants on population basis for the Cantonment Boards (59 no.) within their territories.

As per the recommendations of the Commission, for other than Million-Plus oities, the grants should be distributed to each ULB on the basis of accepted recommendations of the latest State Finance Commission (SFC) suitably modified to accommodate the Cantonment Boards. In case of non-availability of SFC recommendation for distribution within a particular category, the allocations should be on the basis of population and area in the ratio of 90:10.

(b) A total Grant of ₹ 29,250 crore for urban local bodies has been allocated under 15th FC. The total Grants for Million Plus cities/Urban Agglomerations and other than Million Plus cities is ₹ 9,229 crore and ₹ 20,021 crore respectively. The State-wise details of allocation of funds to ULBs for year 2020-21 is at Statement (See below).

For Million Plus cities/Urban Agglomerations (50 no.), out of $\stackrel{?}{\stackrel{?}{?}}$ 9,229 crore, $\stackrel{?}{\stackrel{?}{?}}$ 4,400 crore is earmarked for improving ambient air quality and $\stackrel{?}{\stackrel{?}{?}}$ 4,829 crore is earmarked for water supply and solid waste management.

In case of Maharashtra, $\stackrel{?}{\underset{?}{?}}$ 2,806 crore have been allocated as ULB grant under 15th FC for the year 2020-21, out of which $\stackrel{?}{\underset{?}{?}}$ 1,586 crore have been allocated for Million Plus cities/Urban Agglomerations and $\stackrel{?}{\underset{?}{?}}$ 1,220 crore for other than Million Plus cities.

(c) Does not arise.

Statement

Aggregate Grants to Urban Local Bodies for 2020-21

(₹ in crore)

State	Million-Plus Cities	Non Million- Plus Cities	Total Grants	
 1	2	3	4	
			<u> </u>	
Andhra Pradesh	270	994	1264	
Arunachal Pradesh	0	111	111	
Assam	0	772	772	
Bihar	408	2008	2416	
Chhattisgarh	214	486	700	
Goa	0	36	36	
Gujarat	810	728	1538	
Haryana	96	513	609	
Himachal Pradesh	0	207	207	
Jharkhand	318	495	813	
Karnataka	558	991	1549	
Kerala	339	445	784	
Madhya Pradesh	598	1320	1918	
Maharashtra	1586	1220	2806	
Manipur	0	85	85	
Meghalaya	0	88	88	
Mizoram	0	45	45	

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1	2	3	4	
Nagaland	0	60	60	
Odisha	0	1087	1087	
Punjab	180	488	668	
Rajasthan	562	1297	1859	
Sikkim	0	20	20	
Tamil Nadu	556	1181	1737	
Telangana	468	421	889	
Tripura	0	92	92	
Uttar Pradesh	1428	3267	4695	
Uttarakhand	0	278	278	
West Bengal	838	1286	2124	
TOTAL	9229	20021	29250	

Implementation of Affordable Rental Housing Complexes Scheme

- 410. SHRI MAHESH PODDAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) the time-frame and details of the roll-out of the first phase of the Affordable Rental Housing Complexes (ARHCs) scheme, State-wise details thereof;
- (b) how Government intends to undertake and expedite the beneficiary mapping process;
- (c) the extent to which existing protections against tenant eviction and provisions for rent control shall apply to properties under the scheme; and
- (d) the scope for purchase of property rented under the scheme by beneficiaries at a given point in the future?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Scheme for Affordable Rental Housing Complexes (ARHCs), a sub-scheme under Pradhan Mantri Awas Yojana-Urban (PMAY-